

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 260 of 2020

IN THE MATTER OF:

Oriental Bank of Commerce

...Appellant

Versus

Mittal Corp Ltd.

...Respondent

For Appellant: Mr. Piyush Beriwal, Advocate

For Respondent: Ms. Shrishti Badhwar, Advocate

ORDER

05.06.2020 For filing of Reply at request, peremptorily the matter is adjourned to **16th June, 2020**. It is made quite clear that no further time shall be granted to the Respondent for filing of counter affidavit, on any score.

**[Justice Venugopal M.]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**